

parcels and goods during the years 1968-69 and 1969-70.

(b) the amount of loss sustained by the Railways on account of wagon breaking during the same period;

(c) the total loss sustained on account of theft of Railway properties during the said period;

(d) the amount spent during the period on the maintenance of Railway Protection Force for prevention of theft/pilferage/wagon breaking etc; and

(e) the remedial measures adopted by the Railway Administration in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) The only reliable index for losses sustained by the Railways on account of pilferage is the amount of compensation paid under this head. The amount of compensation paid on account of pilferages during the years 1968-69 & 1969-70 are Rs. 4,33,76,371 and Rs. 4,87,29,403 respectively.

(b) The figures of losses sustained by the Railways on account of wagon breaking are not maintained separately.

(c) The total loss sustained by the Indian Railways on account of theft of Railway properties during the above period is Rs. 32.08 lakhs and Rs. 35.68 lakhs respectively.

(d) The amounts spent on maintenance of Railway Protection Force during the period 1968-69 and 1969-70 was Rs. 10.82 crores and Rs. 11.40 crores respectively.

(e) A statement is laid on the Table of the House. [Placed in Library See No. L.T. 412/71].

Shifting of Major Law Courts of Manipur to new sites

2139. SHRI N. TOMBI SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government of Manipur is considering a plan to shift the major Law Courts of Manipur to a new site; and

(b) if so, the main features thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Civil and Sessions Courts are proposed to be shifted to Lamphelpat and a plan has been prepared for this purpose. A site has also been provisionally selected for construction of High Court building as and when this becomes necessary.

Quick disposal of cases in the Law Courts of Manipurs.

2140. SHRI N. TOMBI SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether any step has been taken to quicken the disposal of cases in the law courts of Manipur; and

(b) if so, the details thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Instructions have been issued by the Judicial Commissioner directing the District & Sessions Judge to hold a monthly meeting with the Presiding Officers of

the Courts under the administrative control of the Judicial Commissioner to determine ways for early disposal of old cases. The District and Sessions Judge has been directed to submit a monthly statement in respect of each Sessions case and time taken in its investigation, committal proceeding and trial. Such statements are personally examined by the Judicial Commissioner and if any officer is found to have committed laxity, report is called for from the Presiding Officer and where necessary, suggestions are made for guidance in future. In FIR cases, the Inspector General of Police has been advised to instruct the investigation officers to submit the charge sheets within a reasonable time from the registration of the case. The Judicial Commissioner personally inspected all the Courts under his administrative control and issued necessary instructions on the basis of the lacuna found during inspections as to how to avoid adjournments and expedite disposal of the cases. As a result of steps taken by the Judicial Commissioner, the figures of old pending cases have considerably come down. Pending cases in the Court of Judicial Commissioner have come down from 397 on 30-4-1969 to 214 on 30-4-1971. Similarly, during the above period pending cases in the Court of District and Sessions Judge have come down from 180 to 141, in the Court of Additional District & Sessions Judge from 166 to 94, in the Court of Sub-Judge from 395 to 186 and in the Court of the five Munsiff Magistrates from 1140 to 633.

Setting up of Industries based on Forest products in Manipur

2141. SHRI N. TOMBI SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state whether Government have taken up any measures to establish suitable industries from forest products of Manipur ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : In the Annual Plan for 1971-72,

a scheme for setting up of a paper mill based on pine and bamboo resources in the Union Territory of Manipur was suggested by the Manipur Administration. This was considered by the Working Group for Large and Medium Industries in the Planning Commission which recommended that a forest survey was necessary to fully prove the availability of forest resources for the project. A token provision for the scheme has been made for preparing a feasibility report after completion of the forest survey.

Extension of Railway lines upto Jiribam Sub-Division of Manipur

2142. SHRI N. TOMBI SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering a proposal to extend Railway lines from a convenient station in Cachar upto Jiribam Sub-division of Manipur; and

(b) if so, when a decision is likely to be taken in the matter ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

Applications for Licence for manufacture of Auto-cycles

2143. SHRI S. N. MISHRA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the particulars of applications for licence for manufacture of auto-cycles received in his Ministry during the last three years;

(b) whether any licence for manufacture of auto-cycles has been granted to any firm; and